

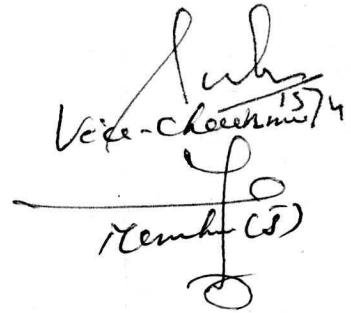
OA NO. 395/01

7
15.4.2004

Copy of order
dt. 15/4/04 issued
to the counsel
for both sides.

J
20/4/04
S.O.

None appeared for the applicant
when called. Sri A.K. Bose, Senior Standing
Counsel stated that for the reason of
judgment in O.A. Nos. 737 and 738 of 1994
(Annerum-2/2), this O.A. is hit by the
principle of res judicata. In view of this, we
dismiss the O.A. being hit by the principle
of res judicata.


Vice-Chancellor
15/4
Memh (S)

M
20/4/04